

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 260/MP/2024

Subject : Petition under Sections 79 including Section 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Articles 11 and 16 of the Transmission Service Agreement dated 2.12.2021 seeking extension of Scheduled Date of Commercial Operation of the Transmission Project and compensation on account of occurrence of Force Majeure and Change in Scope and other consequential reliefs.

Petitioner : Rajgarh Transmission Limited (RTL)

Respondents : Rewa Ultra Mega Solar Limited and Ors.

Date of Hearing : **2.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Lakshyajit Singh Bagdwal, Advocate, RTL
Shri Afak Pothiawala, RTL
Shri Shashwat Kumar, Advocate, MSEDCL
Shri Rahul Chouhan, Advocate, MSEDCL
Shri Harshit Gupta, Advocate, MSEDCL
Shri Mukut Choudhary, Advocate, MSEDCL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Shri Deepak Khurana, Advocate, RECPDCL
Shri Abhishek Bansal, Advocate, RECPDCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, MPPTCL, while pointing out that the matter was earlier scheduled for hearing on 6.1.2026, requested an adjournment due to the unavailability of the arguing counsel. Learned counsel for the Petitioner did not oppose the said request and requested to re-list the matter on the next date of hearing. Considering the request of the learned counsel for the Respondent, MPPTCL, the matter was adjourned.

2. The Petition will be listed for hearing on **17.2.2026**.

By order of the Commission
Sd/-

(T.D. Pant)
Joint Chief (Law)

